

**Central Administrative Tribunal  
Principal Bench**

**OA No.4271/2013**

New Delhi, this the 5<sup>th</sup> day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman  
Hon'ble Sh. Mohd. Jamshed, Member (A)**

Prakash Chand Chauhan  
S/o Shri Rati Ram  
R/o 18, Ramesh Nagar  
Tehsil Town Panipat – 132103. ....Applicant

(By Advocate: Shri R.K. Shukla )

Vs.

1. Union of India, Through the General Manager  
Northern Railway Headquarters  
Baroda House, New Delhi-110001.
2. Divisional Rail Manager  
Northern Railway Delhi Division  
New Delhi.
3. Divisional Mechanical Engineer  
(C&W Coaching), Division Rail  
Manager Office, New Delhi.  
Northern Railway Delhi Division, Delhi.
4. Coaching Depot Officer  
Coaching Depot Office, New Delhi  
Railway Station Northern Railway  
New Delhi. ....Respondents

(By Advocate: Shri S.M. Arif)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

After arguing the OA for some time, learned counsel for the applicant sought permission of the Tribunal to withdraw the OA.

2. Permission is accorded. The OA is dismissed as withdrawn without prejudice to the rights of the applicant to pursue the remedies in accordance with law. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/vb/